IN THE SUPREME COURT OF INDIA INHERENT JURISDICTION

REVIEW PETITION (CRL.)NO. OF 2022 (Arising out of D.No.26273 of 2021)

<u>IN</u>

SPECIAL LEAVE PETITION (CRL.)NO. 2816 OF 2017

KORUKANTI KUMAR	Petitioner
Versus	
STATE OF ANDHRA PRADESH	Respondent
ORDER	
Delay in filing Review Petition is condoned.	
The accused was found guilty of the offences	punishable under Section

The accused was found guilty of the offences punishable under Sections 376, 302 and 309 of the IPC. The conviction and sentence recorded by the Trial Court was affirmed by the High Court in appeal. The Special Leave Petition arising therefrom having been dismissed by this Court, the instant Review Petition is filed.

We have gone through the grounds raised in the Review Petition and do not find any error apparent on record to justify interference.

This Review Petition is, therefore, dismissed.

1st November, 2022.

	CJI. [Uday Umesh Lalit]
ew Delhi;	J. [Sanjiv Khanna]